DETAILED PUBLIC STATEMENT IN ACCORDANCE WITH THE PROVISIONS OF REGULATIONS 13(4), 14(3), AND 15(2) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, TO THE PUBLIC SHAREHOLDERS OF

SARDA PAPERS LIMITED

A public limited company incorporated under the provisions of the Companies Act, 1956

Corporate Identification Number: L51010MH1991PLC061164;

Registered Office: Plot No A / 70 MIDC, Sinnar, Nashik, Maharashtra, 422103, India;

Contact Number: 02551-230856/230448/66780131 - 33; **E-mail Address:** share@sardagroup.com; info.spl1991@gmail.com; **Website:** www.sardapapers.com.

This Detailed Public Statement for the Open Offer is being made for the acquisition of up to 8,06,602 (Eight Lakhs Six Thousand Six Hundred and Two) Equity Shares, representing 25.86% (Twenty-Five point Eight-Six Percent)* of the Voting Share Capital of the Target Company, Sarda Papers Limited, at an offer price of ₹3.00/- (Rupees Three Only) per Offer Share to the Public Shareholders of the Target Company, made by the Acquirers, namely being, Ms. Sarita Sequeira (Acquirer 1) and Mr. C R Rajesh Nair (Acquirer 2), pursuant to and in compliance with the provisions of Regulations 3(1) and 4 of the SEBI (SAST) Regulations.

***An open offer in compliance with the provisions of Regulations 3 (1) and 4 of the SEBI (SAST) Regulations, is required to be given for at least 26.00% (Twenty-Six Percent) of the voting share capital of the target company, however since, the shareholding of the Public Shareholders, as on date of the Public Announcement, is 25.86% (Twenty-Five point Eight-Six Percent), therefore the Offer Shares represent 25.86% (Twenty-Five point Eight-Six Percent) of the Voting Share Capital of the Target Company.**

This Detailed Public Statement is being issued by CapitalSquare Advisors Private Limited, the Manager to the Offer, on behalf of the Acquirers in compliance with the provisions of Regulations 3 (1) and 4 read with Regulations 13(4), 14(3), and 15(2) of the SEBI (SAST) Regulations, pursuant to the Public Announcement dated Friday, June 03, 2022, which was filed with SEBI, Stock Exchanges, and the Target Company at its registered office, in compliance with the provisions of Regulations 3(1) and 4 and other applicable Regulations of the SEBI (SAST) Regulations. The Public Announcement was sent to SEBI, Stock Exchanges, and the Target Company on Friday, June 03, 2022, in terms of Regulations 14 (1) and 14 (2) of the SEBI (SAST) Regulations.

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M/s K. Tibrewala & Co, (Chartered Accountants) bearing firm registration number '333003E' having their office located at 5/11, Ajanta Apartment 2nd Floor, Netaji Nagar, Kolkata - 700040, West Bengal, India, with contact details being '+91-8583837322', and E-mail Address being 'ktibrewalaco@gmail.com'.

3. Acquirers' Confirmation and Undertaking

The Acquirers have individually confirmed, warranted, and undertaken that:

3.1 Acquirer 2 and Acquirer 1 share the bond of husband and wife and hence are related to each other.

3.2 They are not acting in the capacity as a director in any company.

3.3 They do not belong to any group.

3.4 They are not forming part of the present promoters and promoter group of the Target Company.

3.5 They are not related to the promoters, directors, or key employees of the Target Company.

3.6 There are no directors representing them on the board of the Target Company.

3.7 They do not hold any Equity Shares in the Target Company, prior to the execution of the Share Purchase Agreement, and subsequently, pursuant to the consummation of the Share Purchase Agreement transaction, they shall be classified and will become the promoters of the Target Company, subject to the compliance of the SEBI (LODR) Regulations.

3.8 They will not sell the Equity Shares of the Target Company, held, and acquired, if any, during the Offer period in terms of Regulation 25(4) of the SEBI (SAST) Regulations.

3.9 They have not been prohibited by SEBI from dealing in securities, in terms of the provisions of Section 11B of the SEBI Act or under any other Regulation made under the SEBI Act.

3.10 They have not been categorized nor are appearing in the 'Wilful Defaulters or a Fraudulent Borrowers' list issued by any bank, financial institution, or consortium thereof in accordance with the guidelines on wilful defaulters or fraudulent borrowers issued by the Reserve Bank of India.

3.11 They have not been declared as 'Fugitive Economic Offenders' under Section 12 of the Fugitive Economic Offenders Act, 2018.

3.12 There is/are no persons acting in concert in relation to this Offer within the meaning of Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations.

B. INFORMATION ABOUT THE PROMOTER SELLERS

1. The Promoter Sellers form a part of the promoters and promoter group of the Target Company, and prior to the execution of the Share Purchase Agreement, they collectively held 23,12,298 (Twenty-Three Lakhs Twelve Thousand Two Hundred and Ninety-Eight) Equity Shares, constituting 74.14 % (Seventy-Four Point One Four Percent) of the Voting Share Capital of the Target Company.
2. Pursuant to the execution of the Share Purchase Agreement, the Acquirers have agreed to purchase the said Sale Shares from the Promoter Sellers.
3. The details of the Promoter Sellers who have entered into the Share Purchase Agreement with the Acquirers, are as follows:

Name and Address of the Promoter Seller	Nature of Entity	Group	Part of Promoter/ Promoter Group of Target company	Details of Equity Shares/Voting Rights held by the Promoter Seller			
				Pre-SPA Transaction		Post-SPA Transaction	
				No of Equity Shares	% of equity shareholding	No of Equity Shares	% of equity shareholding
Ms. Kamini Kamal Johari PAN: AADPJ5450A Resident at 301, Aristo Cloud Building, S V Road, Near Nanavati Hospital, Vile Parle (West), Mumbai – 500056, India.	Individual	None	Yes	5,78,075	18.53%	Nil	Nil
Mr. Kartik Kamal Johari PAN: ALWPJ2788H Resident at 301, Aristo Cloud Building, S V Road, Near Nanavati Hospital, Vile Parle (West), Mumbai – 500056, India.	Individual	None	Yes	5,78,075	18.53%	Nil	Nil
Mr. Ladage Manish Dharanendra PAN: AAAPL2634H Resident at Row House No 18, Vasant Vihar, Pokhran Road No 2, Near Vasant Vihar School, Thane (West) - 400610, India	Individual	None	Yes	5,78,075	18.53%	Nil	Nil
Nallepilly Ramaswami Parameswaran PAN: AACPN9909P Resident at A-402, Satyam Towers CHS, Above Zaika Hotel, Koparkhairne, Navi Mumbai - 400709, India	Individual	None	Yes	5,78,073	18.53%	Nil	Nil
Total				**23,12,298**	**74.14%**	-	-

4. Post completion of the Offer formalities, the Promoter Sellers shall relinquish the control and management over the Target Company in favor of the Acquirers, in accordance and compliance with the provisions of Regulation 31A of SEBI (LODR) Regulations, and shall be declassified from the 'promoter and promoter group' category of the Target Company subject to receipt of necessary approvals required in terms of Regulation 31A(10) of the SEBI (LODR) Regulations and the satisfaction of conditions prescribed therein.
5. The Promoter Sellers have not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act or under any other regulation made under the SEBI Act.

C. INFORMATION ABOUT THE TARGET COMPANY

1. The Target Company is a public limited company that was incorporated under the provisions of the Companies Act, 1956, under the name and style of 'Sarda Papers Limited', vide Certificate of Incorporation bearing registration number '19625 of 1984-85' vide certificate dated April 11, 1991, and vide Commencement of Business certificate dated May 20, 1991, issued by Registrar of Companies, Maharashtra, bearing CIN 'L51010MH1991PLC061164' and PAN 'AAACS6461'. The registered office of the Target Company is situated at Plot No A / 70 MIDC, Sinnar, Nashik - 422103, Maharashtra, India, and its administrative office is located at Unit No. 1003 and 1004, Centrum, Plot No. C/3, Wagle Industrial Area, Thane (West), Thane - 400604, Maharashtra, India. The Equity Shares of the Target Company are presently listed on The Calcutta Stock Exchange Limited and BSE Limited.
2. The Equity Shares bear ISIN 'INE 385D01011', and the Target Company has already established connectivity with the Depositories. The Scrip Code and Scrip ID are as follows:

Particulars	BSE Limited	The Calcutta Stock Exchange Limited
Scrip Code	516032	029118
Scrip ID	SARDAPPR	-

3. The Equity Share capital of the Target Company is as follows:

Sr. No.	Particulars	Number of Equity Shares	Aggregate amount of Equity Shares	Voting Share Capital
1.	Authorized Equity Share capital	77,50,000 (Seventy-Seven Lakhs and Fifty Thousand)	₹7,75,00,000.00/- (Rupees Seven Crores and Seventy-Five Lakhs Only)	100.00% (Hundred Percent)
2.	Issued, subscribed, and paid-up Equity Share capital	31,18,900 (Thirty-One Lakhs Eighteen Thousand Nine Hundred)	₹3,11,89,000.00/- (Rupees Three Crores Eleven Lakhs and Eighty-Nine Thousand Only)	100.00% (Hundred Percent)

4. As of date of this Detailed Public Statement, the Target Company doesn't have:

4.1. Any partly paid-up equity shares;

4.2. Outstanding instruments in warrants, or options or fully or partly convertible debentures/preference shares/ employee stock options, etc., which are convertible into Equity Shares at a later stage;

4.3. Equity Shares which are forfeited or kept in abeyance;

4.4. Equity Shares which are subject to any lock-in obligations;

4.5. Outstanding Equity Shares that have been issued but not listed on any stock exchanges.

5. The Target Company has never been suspended on BSE Limited, whereas it is currently suspended on The Calcutta Stock Exchange Limited.
6. The Equity Shares of the Target Company are infrequently traded on BSE Limited within the meaning of explanation provided in Regulation 2(j) of the SEBI (SAST) Regulations.
7. The audited financial information for the Financial Years ending March 31, 2022, March 31, 2021, and March 31, 2020, are as follows:

(Amount in Lakhs except Equity Share data)

Particulars	Audited Financial Statements for the Financial Year ending March 31*		
	2022	2021	2020
Total Revenue	0.91	0.60	4.92
Net Earnings or Profit/(Loss) after tax	(10.32)	(8.72)	(5.67)
Earnings per Share (EPS)	(0.33)	(0.28)	(0.18)
Net Worth	(18.88)	(8.56)	0.16

8. The present Board of Directors of the Target Company are as follows:

Sr. No.	Name	Date of Initial Appointment	Director Identification Number	Designation
1.	Ms. Kamini Kamal Johari	Monday, December 22, 2014	01309286	Managing Director
2.	Mr. Manish Dharanendra Ladage	Monday, December 22, 2014	00082178	Whole-time Director
3.	Mr. Krishnamurthy Ananthanarayanan Perungudur	Friday, January 30, 2015	06579510	Independent Director
4.	Mr. Mahesh Salamatrai Makhijani	Friday, January 30, 2015	00322226	Independent Director

D. DETAILS OF THE OFFER

1. The Offer is being made by the Acquirers under the provisions of Regulations 3(1) and 4 of the SEBI (SAST) Regulations to acquire up to 8,06,602 (Eight Lakhs Six Thousand Six Hundred and Two) Equity Shares, representing 25.86% (Twenty-Five point Eight-Six Percent) of the Voting Share Capital, at a price of ₹3.00/- (Rupees Three Only) per Offer Share from the Public Shareholders of the Target Company. Assuming full acceptance, the total consideration payable by the Acquirers under this Offer at the Offer Price aggregates to ₹24,19,806.00/- (Rupees Twenty-Four Lakhs Nineteen Thousand Eight Hundred and Six Only), payable in cash, in accordance with the provisions of Regulation 9(1)(a) of the SEBI (SAST) Regulations, subject to the terms and conditions set out in the Offer Documents.
2. This Offer is being made under SEBI (SAST) Regulations, to all the Public Shareholders of the Target Company as of Thursday, July 21, 2022, other than the parties to the Share Purchase Agreement under the provisions of Regulation 7(6) of the SEBI (SAST) Regulations.
3. This Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI (SAST) Regulations.
4. This Offer is not a competitive bid in terms of Regulation 20 of SEBI (SAST) Regulations.
5. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of Equity Shares of the Target Company.
6. There are no conditions as stipulated in the Share Purchase Agreement, the meeting of which would be outside the reasonable control of the Acquirers, and in view of which the Offer might be withdrawn under Regulation 23(1) of the SEBI (SAST) Regulations.
7. The Equity Shares of the Target Company to be acquired by the Acquirers are fully paid-up, free from all liens, charges, and encumbrances, and together with the rights attached thereto, including all rights to dividend, bonus, and rights offer declared thereof.
8. The Manager does not hold any Equity Shares in the Target Company as of the date of appointment as Manager to the Offer. The Manager hereby declares and undertakes that, it shall not deal in the Equity Shares of the Target Company during the period commencing from the date of their appointment as Manager until the expiry of 15 (Fifteen) Days from the date of closure of this Offer.
9. To the best of the knowledge and belief of the Acquirers, as on the date of this Detailed Public Statement, there are no statutory or other approvals required to implement the Offer other than as indicated in Paragraph VII of this Detailed Public Statement. If any other statutory approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of such other statutory approvals. The Acquirers will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI (SAST) Regulations. In the event of withdrawal, a public announcement will be made within 2 (Two) Working Days of such withdrawal in the Newspapers and such public announcement will also be sent to SEBI, Stock Exchanges, and to the Target Company at its registered office.
10. The Acquirers do not have any plans to alienate any significant assets of the Target Company whether by way of sale, lease, encumbrance, or otherwise for a period of 2 (Two) years except in the ordinary course of business. The Target Company's future policy for disposal of its assets, if any, within 2 (Two) years from the completion of the Offer will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders through Special Resolution passed by way of postal ballot and the notice for such postal ballot shall contain reasons as to why such alienation is necessary in terms of Regulation 25(2) of SEBI (SAST) Regulations.
11. This Detailed Public Statement is being published in the following newspapers:

Publication	Language	Edition
Financial Express	English	All Editions
Jansatta	Hindi	All Editions
Navshakti	Marathi	All Maharashtra

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to ₹24,19,806.00/- (Rupees Twenty-Four Lakhs Nineteen Thousand Eight Hundred and Six Only). In accordance with Regulation 17 of the SEBI (SAST) Regulations, the Acquirers have opened an Escrow Account under the name and style of 'SARDAPPR - Open Offer Escrow Account' with Kotak Mahindra Bank Limited and have deposited an amount of ₹26,91,000.00/- (Rupees Twenty-Six Lakhs Ninety-One Thousand Only) i.e., more than 100.00% of the total consideration payable in the Offer, assuming full acceptance.

C. The Manager is duly authorized to operate the Escrow Account to the exclusion of all others and has been duly empowered to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations.

D. Based on the aforesaid financial arrangements and on the confirmations received from the Escrow Banker and the Chartered Accountant, the Manager is satisfied with the ability of the Acquirers to fulfill their obligations in respect of this Offer in accordance with the provisions of SEBI (SAST) Regulations.

E. In case of upward revision of the Offer Price and/or the Offer Size, the Acquirers would deposit appropriate additional amount into an Escrow Account to ensure compliance with Regulation 18(5) of the SEBI (SAST) Regulations, prior to effecting such revision.

VII. STATUTORY AND OTHER APPROVALS

A. As on the date of this Detailed Public Statement, to the knowledge of the Acquirers, there are no statutory approvals required to complete this Offer. However, in case of any such statutory approvals are required by the Acquirers later before the expiry of the Tendering Period, this Offer shall be subject to such approvals and the Acquirers shall make the necessary applications for such statutory approvals.

B. All Public Shareholders, including non-resident holders of Equity Shares, must obtain all requisite approvals required, if any, to tender the Offer Shares (including without limitation, the approval from the Reserve Bank of India) and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirers reserve the right to reject such Equity Shares tendered in this Offer. Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the Reserve Bank of India, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer Shares, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirers reserve the right to reject such Offer Shares.

C. The Acquirers shall complete all procedures relating to the payment of consideration under this Offer within a period of 10 (Ten) Working Days from the date of expiry of the Tendering Period to those Public Shareholders who have tendered Equity Shares and are found valid and are accepted for acquisition by the Acquirers.

D. In case of delay in receipt of any statutory approval, SEBI may, if satisfied that delayed receipt of the requisite approvals was not due to any wilful default or neglect of the Acquirers or the failure of the Acquirers to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirers agreeing to pay interest to the Public Shareholders as directed by SEBI, in terms of Regulation 18(11) of the SEBI (SAST) Regulations. Further, if a delay occurs on account of wilful default by the Acquirers in obtaining the requisite approvals, Regulation 17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable for forfeiture.

E. In terms of Regulation 23(1) of the SEBI (SAST) Regulations, if the approvals mentioned in Paragraph VII (A) are not satisfactorily complied with or any of the statutory approvals are refused, the Acquirers have a right to withdraw the Offer. In the event of withdrawal, the Acquirers (through the Manager), shall within 2 (Two) Working Days of such withdrawal, make an announcement stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations, in the same newspapers in which the Detailed Public Statement was published, and such announcement will also be sent to SEBI, Stock Exchanges, and the Target Company at its registered office.

VIII. TENTATIVE SCHEDULE OF ACTIVITY

Sr. No.	Tentative Activity Schedule	Day and Date
1.	Issue date of the Public Announcement	Friday, June 03, 2022
2.	Publication date of the Detailed Public Statement in the Newspapers	Thursday, June 09, 2022
3.	The last date for filing the Draft Letter of Offer with SEBI	Thursday, June 16, 2022
4.	The last date for the public announcement of a competing offer(s)#	Thursday, June 30, 2022
5.	The last date for receipt of comments from SEBI on the Draft Letter of Offer will be received (in the event SEBI has not sought clarification or additional information from the Manager)	Thursday, July 07, 2022
6.	Identified Date, for the purpose of determining the names of the Public Shareholders as on such date to whom the Letter of Offer would be sent.	Monday, July 11, 2022
7.	Last date for dispatch of the Letter of Offer to the Public Shareholders of the Target Company whose names appear on the register of members on the Identified Date	Monday, July 18, 2022
8.	Last date for publication of the recommendations of the committee of the independent directors of the Target Company to the Public Shareholders for this Offer in the Newspapers	Thursday, July 21, 2022
9.	Last date for upward revision of the Offer Price and/or the Offer Size	Friday, July 22, 2022
10.	Last date of publication of opening of Offer public announcement in the Newspapers	Friday, July 22, 2022
11.	Date of commencement of Tendering Period	Monday, July 25, 2022
12.	Date of closing of Tendering Period	Friday, August 05, 2022
13.	Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders	Wednesday, August 24, 2022

Note: The above timelines are indicative (prepared based on timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of statutory/regulatory approvals and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations;

**Identified Date is only for the purpose of determining the names of the Public Shareholders as on such date to whom the Letter of Offer would be sent.*

IX. PROCEDURE FOR TENDERING THE EQUITY SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER

A. As per the provisions of Regulation 40 (1) of the SEBI (LODR) Regulations and SEBI's press release dated December 03, 2018, bearing reference number 'PR 49/2018', requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository with effect from April 01, 2019. However, in accordance with SEBI bearing reference number 'SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020', shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Offer as per the provisions of the SEBI (SAST) Regulations.

B. All Public Shareholders, registered or unregistered, holding the Equity Shares in dematerialized form or holding locked-in Equity Shares are eligible to participate in this Offer at any time during the period from the Offer Opening Date and Offer Closing Date before the closure of the Tendering Period. All Public Shareholders who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer. The accidental omission to send the Letter of Offer to any person to whom the Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Offer in any way.

C. The Offer will be implemented by the Target Company through Stock Exchange Mechanism made available by BSE Limited in the form of a separate window as provided under the SEBI (SAST) Regulations read with Acquisition Window Circulars.

D. BSE Limited shall be the Designated Stock Exchange for the purpose of tendering Offer Shares in the Offer.

E. The Acquirers have appointed Nikunj Stock Brokers Limited as the registered broker for this Offer, through whom the purchases and the settlement of the Offer shall be made. The contact details of the Buying Broker are as mentioned below:

Name	Nikunj Stock Brokers Limited
Address	A-92, Gf, Left Portion, Kamla Nagar, New Delhi-110007, Delhi, India
Contact Number	+91-011-47030000/01
E-mail Address	info@nikunjonline.com
Contact Person	Mr. Pramod Kumar Sultania

F. All Public Shareholders who desire to tender their Equity Shares under the Offer would have to intimate their respective stock-brokers ('**Selling Brokers**') within the normal trading hours of the secondary market, during the Tendering Period.

X. THE DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THE OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER THAT WOULD BE MAILED OR COURIERED TO THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY AS ON THE IDENTIFIED DATE. KINDLY READ IT CAREFULLY BEFORE TENDERING THE EQUITY SHARES IN THIS OFFER. EQUITY SHARES ONCE TENDERED IN THE OFFER CANNOT BE WITHDRAWN BY THE PUBLIC SHAREHOLDERS.

XI. OTHER INFORMATION

A. The Acquirers accept full and final responsibility for the information contained in the Public Announcement and this Detailed Public Statement and for their obligations as laid down in SEBI (SAST) Regulations. All information pertaining to the Target Company has been obtained from (i) publicly available sources, or (ii) any information provided or confirmed by the Target Company, and the accuracy thereof has not been independently verified by the Manager.

B. The Acquirers have appointed Purva Sharegistry (India) Private Limited, as the Registrar to the Offer, having their office located at Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai – 400011, Maharashtra, India, with contact number being '+022-23012518/6761', Email Address being 'support@purvashare.com' and website 'www.purvashare.com'. The contact person Ms. Deepali Dhuri, can be contacted from 10:00 a.m. (Indian Standard Time) to 5:00 p.m. (Indian Standard Time) on working days (except Saturdays, Sundays, and all public holidays), during the Tendering Period.

C. Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirers have appointed Capital Square Advisors Private Limited as the Manager.

D. This Detailed Public Statement will be available and accessible on the websites of Manager at www.capitalsquare.in, SEBI at www.sebi.gov.in, and BSE at www.bseindia.com.

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Issued by the Manager to the Offer on behalf of the Acquirers
CAPITALSQUARE ADVISORS PRIVATE LIMITED
205-209, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai - 400093, Maharashtra, India
Contact Details: +91-22-6684-9999/145/138;
Website: www.capitalsquare.in
Email Address: tanmoy.banerjee@capitalsquare.in/ pankita.patel@capitalsquare.in
Contact Person: Mr. Tanmoy Banerjee/ Ms. Pankita Patel
SEBI Registration Number: INM000012219
Validity: Permanent
Corporate Identification Number: U65999MH2008PTC187863

For and on behalf of the Acquirers

	Sd/-	Sd/-
Date: Wednesday, June 08, 2022	**Ms. Sarita Sequeira**	**Mr. C R Rajesh Nair**
Place: Mumbai	**Acquirer 1**	**Acquirer 2**